

To be published in the Gazette of India Extraordinary Part-I, Section-I
Government of India
Ministry of Commerce and Industry
Department of Commerce
Directorate General of Foreign Trade
Public Notice No.55 (RE-2013/2009-2014)
New Delhi, Dated the 14th March, 2014

Sub: **Introduction of Online Export Obligation Discharge Certificate (EODC) / Redemption for Advance Authorization (AA) and Duty Free Import Authorization (DFIA).**

In exercise of powers conferred under Paragraph 2.4 of the Foreign Trade Policy, 2009-2014, the Director General of Foreign Trade hereby notifies amendment in procedure to be followed in respect of Export Obligation Discharge Certificate / Redemption of Advance Authorization (AAs) and Duty Free Import Authorization (DFIA) with effect from 1.6.2014

2. **Guidelines for Exporters / RAs:**

Filing of applications for grant of EODC / Redemption			
I.	Physical Exports [EDI Shipping Bills only]	For all Shipping Bills on or after 01.04.2009	Online application/filing for EODC is mandatory.
		For Shipping Bills prior to 01.04.2009	Online application/filing for EODC is not mandatory(because the shipping bills may not have been transmitted to DGFT electronically)
II.	Physical Exports [Non-EDI Shipping Bills]	For all Non-EDI Shipping Bills manual filing will continue as these Shipping Bills have not been transmitted electronically to DGFT	
III.	Deemed Exports	Details of Deemed Export Supplies to be fed in EODC System on-line on DGFT website.	

3. Applications for EODC for cases at entry II and III in the table at para 2 above cannot be made online as shipping bills are manual and records evidencing deemed exports supplies are not transmitted online to DGFT. In respect of these cases applications will continue to be in manual mode. Only after electronic transmission of these supporting documents to DGFT is made possible, they will be brought within the ambit of on line EODC.

4. EODC / Redemption letter containing details of EDI / Non-EDI Shipping Bills will be transmitted electronically to Customs / Authorization holder.

5. **Effect of this Public Notice:** Online system for EODC / Redemption for AA / DFIA is being introduced with effect from 1.6.2014. This will reduce processing time and transaction cost.

(Anup K. Pujari)
Director General of Foreign Trade
dgft@nic.in

(Issued from F.No. 01/94/180/164/AM13/PC-4)